

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 122/MP/2018

**Coram:
Shri P.K.Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member**

Date of order: 31st of July, 2018

In the matter of

Petition for seeking declaration that the Petitioner can declare and schedule power on the basis of its actual Auxiliary consumption as per the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 as amended from time to time, for fulfilling its obligations under two different Power Purchase Agreements.

**And
In the matter of**

Lanco Anpara Power Ltd.
411/9, Riverside Apartments,
New Hyderabad, Lucknow,
Uttar Pradesh- 226007.

.....Petitioner

Vs

1. Northern Regional Load Despatch Centre
18-A, Shaheed Jeet Singh Sansalwal Marg,
Katwaria Sarai, New Delhi -110016
2. U.P. State Load Despatch Centre,
UPSLDC Complex, Vibhuti Khand -II,
Gomti Nagar,
Lucknow- 226010.

... Respondents

Corrigendum

It is noticed that certain inadvertent clerical error has occurred in the said order and the same is rectified by this order as under:

“In para 43, 3rd line, ‘5.75%’ shall be substituted and read as ‘6.5%’.”

2. All other contents of order dated 23.7.2018 in Petition No.122/MP/2018 remain unaltered.

Sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(P.K.Pujari)
Chairperson